

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-148(PB)/2017

IN THE MATTER OF:

Mrs. Manish Mehta & Ors.

.... Applicant/petitioners

Vs.

AVJ Developers (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner

:

Shri Sanskar Aggarwal, Advocate

ORDER

For Order see (IB)-147(PB)/2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)

11.07.2017
V. Sethi